## NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

C.P No. 84(MAH)/2015 CA No.

CORAM:

Present:

SHRI M. K. SHRAWAT

MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 05.01.2017

NAME OF THE PARTIES: Mr. Arjundas Alreja

V/s. M/s. Golden Sill & Shelter Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 & 111 of the Companies Act 1956 and 241/242 of the Companies Act, 2013.

<u>S. N</u>	o. NAME	DESIGNATION	SIGNATURE
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2.	Y. V. Divekar alw Ashwini Padal kar	Adv. For Respondent NO.2	Kpadalker
3. Adv. Avivar Mukherser Asso. foor. i/6 Mr. Mustafa Motiwhea Adv. for. Africa			
		Resp. No: 10	),

## ORDER T.C.P. No. 84/397-398/CLB/MB/MAH/2015

1. From the side of the Petitioner/ Applicant Ld. Advocate Mr. M. S. Bhardwaj appeared and placed on record Affidavit of service of notices to the parties to be implead in the Petition.

From the side of the Proposed Respondent No. 10 namely Mr. Avinav 2. Mukerjee, the Ld. Representative is present and admitted the service of the notice along with CA 34/2016, however pleaded that for proper representation copy of the main CP 84 of 2015 should also be delivered to him to remain the necessity of proposed amendment.

- After discussion it is found that to implead Proposed Respondent Nos. 7,8,9 & 11 due publication in local newspapers as per law is required. For this purpose, the Petitioner/ Applicant is directed to take the legal recourse as per law for publication.
- In respect of issuance of notices to proposed R-5 Mrs. Rekha S. Jathani the wife of R-2; the Ld. Representative of R-2 is directed is directed to receive the notice of Proposed Respondent No. 5.
- The Petitioner/ Applicant shall comply with the direction of publication 5. and service of CP on or before 30.01.2017. Thereafter, let this matter be fixed for hearing on 22.02.2017. Date of hearing is duly communicated.

Sd/-

M. K. SHRAWAT Member (Judicial)

Dated: 5th January, 2017.